

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.1-IA/565(AHM)2024  
in  
C.P. (IB)/120(AHM)2024

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Central Bank of India Limited

.....Applicant

Vs

Khushboo Mehulkumar Patel Personal Guarantor to MAP  
Refoils India Limited

.....Respondent

**Order delivered on 15/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant/RP : Mr. Jigar Tarunkumar Bhatt in person

For the Respondent :

For the FC : Mr. Priyam Shah, Adv. (Central Bank of India)

**ORDER**

This is an application filed to place on record report under Section 99 of the IBC, 2016 by the RP - Mr. Jigar Tarunkumar Bhatt in respect of for Personal Guarantor- Ms. Khoosboo MehulKumar Patel.

Let the notices be issued to all the Financial Creditors, Personal Guarantor as well as to the Corporate Debtor returnable on next date.

The applicant is directed to collect the notices from the registry within three days and serve upon the Financial Creditors, Personal Guarantor as well as to the Corporate Debtor along with copy of this order through Registered Ad post / Speed-post/Dasti mode as well as on the registered email ID within seven days from the date of this order. They are directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed, thereafter, before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list on 01.05.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**